

ITEM NO.31

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No(s). 3603/2023

(Arising out of impugned final judgment and order dated 07-02-2023 in SBCRLMP No. 743/2023 passed by the High Court Of Judicature For Rajasthan At Jaipur)

SANJAY &amp; ANR.

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

(FOR ADMISSION and I.R. and IA No.56386/2023-EXEMPTION FROM FILING O.T.)

Date : 27-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Kastav Paul, Sr. Adv.  
Mr. Rishi Matoliya, AOR  
Mr. Nikhil Kumar Singh, Adv.  
Mr. Pavan Sharma, Adv.  
Mr. Raghuveer Pujari, Adv.  
Mr. Sumati Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned Senior counsel for the petitioners and perused the material placed on record.

Application seeking exemption from filing official translation of the Annexures is allowed.

Issue notice returnable on 03-07-2023.

Dasti service, in addition, is permitted.

Liberty is also granted to serve the Standing counsel for the State of Rajasthan.

Meanwhile, the Trial Court may defer the proceedings for a date beyond the next date of hearing in this Court.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
COURT MASTER (NSH)